

IN THE INCOME TAX APPELLATE TRIBUNAL  
DEHRADUN BENCH : DEHRADUN  
(Through Virtual Hearing)

BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER  
AND  
SHRI AMIT SHUKLA, JUDICIAL MEMBER

ITA No.6127/Del/2017  
Assessment Year: 2013-14

Schlumberger Asia Services Ltd., Vs DCIT,  
14<sup>th</sup> Floor, Tower-C, Circle-2,  
Building No.1, DLF City, Phase II, International Taxation,  
Gurgaon. Dehradun.

PAN: AADCS1107J

ITA No.6120/Del/2016  
Assessment Year: 2012-13

Schlumberger Solutions Pvt. Ltd., DCIT,  
14<sup>th</sup> Floor, Tower-C, Circle-2,  
Building No.10, DLF City, Phase II, International Taxation,  
Gurgaon. Dehradun.

PAN: AAICS0896H

(Appellant)

(Respondent)

Assessee by : Shri Bhaumik Sanghvi, CA  
Revenue by : Shri Vinay Singh Rawat, Sr. DR  
Date of Hearing : 26.03.2021  
Date of Pronouncement : 26.03.2021

ORDER

PER R.K. PANDA, AM:

ITA No.6127/Del/2017 filed by the assessee is directed against the order dated 18<sup>th</sup> July, 2017 of the CIT(A)-2, Noida, relating to the assessment year 2013-14. ITA No.6120/Del/2016 is directed against the order dated 20<sup>th</sup> September,

2016 passed by the AO u/s 144C(13) r.w. section 143(3) of the IT Act, 1961, relating to the assessment year 2012-13. For the sake of convenience, both these appeals were heard together and are being disposed of by this common order.

2. The ld. Counsel for the assesseees filed two separate applications for both the years stating that the assesseees seek withdrawal of the appeals on the ground that the assesseees have opted to settle the disputes relating to the tax arrears for the assessment years under consideration under the Vivad Se Vishwas Scheme, 2020. The assesseees have also obtained Form No.3. It was accordingly requested that the appeals may be allowed to be withdrawn.

3. In the absence of any objection from the ld. DR, the request of the assesseees for withdrawal of the appeals is allowed. Accordingly, the appeals filed by the assesseees are dismissed.

4. In the result, the appeals filed by the assesseees are dismissed as withdrawn.

The order was pronounced in the open court on conclusion of the hearing itself, i.e., on 26<sup>th</sup> March, 2021.

Sd/-  
(AMIT SHUKLA)  
JUDICIAL MEMBER

Sd/-  
(R.K. PANDA)  
ACCOUNTANT MEMBER

Dated: 26<sup>th</sup> March, 2021.

dk

Copy forwarded to :

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asstt. Registrar, ITAT, Dehradun